

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

CP(IB) No. 9/Chd/Hry/2024

IN THE MATTER OF:

LX Pantos India Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Marshall Machines Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 04.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pradeep Singh Rawat, Advocate

For the Respondent: Mr. Vishav Bharti Gupta, Advocate

ORDER

Affidavit of service has been filed by learned counsel for the petitioner vide Diary No. 3981/3 dated 12.06.2024. The same is taken on record. A date is requested by learned counsel for the respondent for filing reply as well as Vakalatnama. Let the same be filed within three weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 29.08.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)